

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

STARRED QUESTION NO:209

ANSWERED ON:28.03.2012

SPECTRUM MANAGEMENT

Ganpatrao Shri Jadhav Prataprao;Mahato Shri Narahari

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has given its recommendations on the allocation of spectrum and its pricing;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to set up an independent spectrum regulator to consider spectrum related issues in the country; and
- (d) if so, the details thereof ?

Answer

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 209 FOR 28th MARCH, 2012 REGARDING `SPECTRUM MANAGEMENT`

(a) Yes, Madam.

(b) After consideration of TRAI recommendations on `Spectrum Management and Licensing Framework` dated 11th May, 2010 along with further recommendation of 8th February, 2011 on `The Value of Spectrum in 1800 MHz band` the Department of Telecommunication has taken decisions and same are enclosed as Annexure . Further, In view of Hon`ble Supreme Court judgement dated 2nd February, 2012 in case of Writ Petition (Civil) No. 423 of 2010, the Government has sought TRAI Recommendations on grant of Licence and allocation of spectrum in 2G bands in 22 service areas by auction and subsequently TRAI has released Consultation paper dated 7th March 2012 on `Auction of spectrum`.

(c) & (d) No, Madam. However, the Wireless Planning & Coordination (WPC) Wing of this Ministry created in 1952, is the national radio regulatory authority responsible for planning, regulating and managing the limited resources of Radio Frequency (RF) spectrum and associated satellite orbits, including geostationary satellite orbit, as well as licensing of wireless stations in the country under Indian Telegraph Act 1885 (ITA 1885) and Indian Wireless Telegraphy Act 1933 (IWTA 1933), as statutory requirement.